

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 87547 of 2019

(Arising out of Order-in-Appeal No. MKK/117/RGD APP/2019-20 dated 13.06.2019
passed by the Commissioner of Central Tax (Appeals), Raigarh)

M/s VVF India Ltd.
Plot No. V-41, Main Road,
MIDC Industrial Area,
Taloja, Raigad, Maharashtra – 410 208

.....Appellant

VERSUS

**Commissioner of Central Excise &
Service Tax, Raigad**
4th Floor, Kendiya Utpad Shulk Bhawan,
Plot – 01, Sector -17, Khandeshwar,
Raigad, Maharashtra – 410 206

.....Respondent

APPEARANCE:

None for the Appellant

Shri Nitin Ranjan, Assistant Commissioner, Authorised Representative for
the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85418 / 2021

Date of Hearing: 16.02.2021

Date of Decision: 16.02.2021

Application filed indicating resolution of dispute under Sabka
Vishwas (Legacy Dispute Resolution) Scheme, 2019 and it has been
accepted through a declaration prescribed in discharge certificate
issued by the competent authority.

2. Learned Authorised Representative also admits no outstanding dues against the appellant, as reflected in Form No. SVLDRS-4 submitted by him.

3. In accordance with the provisions of the scheme and as per section 127(6) of Finance Act, 2019, appeal is dismissed as deemed to be withdrawn.

(Dictated & pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad